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Amount of Grant given to Bureau for Promotion of Urdu

- 637. SHRI MOHAMMED AF-ZAL alias MEEM AFZAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the amount of grant given to the Bureau for promotion of Urdu in the year 1993-94;
- (b) the amount of income earned by the Bureau through sale of books during the same period; and
- (c) the number of books published during the same period?
- DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) The Bureau for Promotion of Urdu was allocated Rs. 75.00 lakhs (Plan) and Rs. 45.00 lakhs (Non Plan) in the Budget excitantes. (Non-Plan) in the Budget •Estimates for the year 1993-94.
- (b) The Bureau earned Rs. 4.90 lakh's through sale of books during 1993-94.
- (c) 17 titles were published by the Bureau during 1993-94.

Fake Universities in the Country

- 638. SHRI K. RAHMAN KHAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government are aware of the fact that there exist fake Universities functioning in contravention of the provision of U.G.C. Act and giving advertisements in various newspapers of the country for award of degrees in various fields of discipline of knowledge;
- (b) if so, the details thereof :university-wise;

(c) what action Government have taken to check these fake Universities in the country; and

to Questions

- (d) whether Government intends to publish the details of these fake Universities in the national and regional newspapers so that the public is not deceived by them '?
- THE DEPUTY MINISTER
 IN THE MINISTRY OF HUMAN
 RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI DEPTT. OF CULTURE) (RUMARI SELJA): (a) and (b) According to the information furnished by University Grants Commission, 25 fake universities were functioning in the country as on 30th June, 1994 in violation of UGC Act, 1956. A list of those false universities in approach as these fake universities is annexed as
- (c) The University Grants Commission, the Association of Lidian Universities, and the MRTPC keep a watch on any fake university func-tioning in violation of the UGC Act, 1956. As soon as the existence of a fake university is brought to the notice of University Grants Commission by members of public, students, or their parent; or any other agency the relevant provisions of UGC Act are brought to the notice of the promoters/office-bearers of such self-styled/fake universities. They are advised to desist from the use of expression "University and also to stop awarding degrees/diplomas. The concerned State Governments are also requested to conduct enquiries regarding the functioning of such fake universities. In addition, the UGC gives wide publicity to the list of fake universities every year to caution the students and parents about such institutions.
- If any case of bogus institution issuing take degrees to students is brought to the attention of M.R.T.p; Commission, either suo moto or through any source, the Commission initiate snecessary action under the MRTP Act, 1969. According to the information furnished by MRTPC, the Com-

mission initiated enquires against the following institutions which claim themselves to be universities or deemed to be universities in contravention of the UGC Act, 1956:

- University of New Jerusalem.
- Gandhi Hindi Vidyapeeth.
- 3. National University of Electro Complex Homeopathy.
- 4. Takshila Csntra! University.
- 5. Commercial University, Delhi.

Enquiries ii respect of the institutions at serial No. 1, 3 and 5 are in progress. Whereas enquiry in respect of Takshila Central University was dropped, the Cinvnissioa has directed the Gandhi Vidyapeeth to *stop using the word "Uniwsity" with its name.

Government has already introduced an amendment Bill to UGC Act, 1956 in the Parsiams'it in Dsee-mber, 1991. The amsndment Bill provides for enhanced punitive provision in Section 24 for violating provisions of Sections 22 and 23 of the Act. Centra! Government has also requested State Governments/ Union Territory Administrations to keep a strict vigil and to prosecute such institutions for violating UGC Act, 1955 and other Panel laws.

(d) A Press release was issued by the University Grants Commission on 5th July, 1994 indicating the list of 25 fake universities as on 30th Jans, 1994 and advising studsits to check the credientials of scuch universities with Commission before taking admission in courses conducted by these institutions.

to Questions State Ment

UNIVERSITY GRANTS COMMISSION

List of fake Universities as on 30-05-1994.

- 1. Maithili Universiy Vishwavidayala, Darbanga, Bihar.
- 2. Mahila Gram Vidyapith/ Vishwavidyalaya (Women's Uni-Prayag, Allahabad, U.P. versity),
- 3. Varanaseva Sanskrit Vishwavidyalaya, Varanasi, U.P.
- 4. Commercial University Ltd., Darya Ganj, Delhi.
- 5. Testator Research University, Bodinayakanur, Tamil Nadu.
- 6. Indian Education Council of U.P., Lucknow, U.P.
- Hindi Vidyapith, 7. Gandhi Prayag, Allahabad, U.P.
- 8. National University of Electro Complex Homeopathy, Kanpur, U.P.
- 9. University Newjerusalam, Kuthuperabmi, Cannore, Kerala.
- 10. Netaji Subhash Chandra Bose University (Open University), Achaltal, Aligarh, U.P.
- 11. Shrimati Mahadevi Verma Open Universty, Mughal Sarai, U.P
- 12. D.D.B. Sanskrit Universty, Putur Trichi, Tamil Nadu.
- 13. Bharatiya Siksha Parishad (U.P.) Open Vishwavidyalaya, Lucknow, U.P.
- 14. Arya University, Srinagar, J. &
- 15. Bib'.e University, Ambur (North Arcot)
- 16. Eastern Orthodox University, Ambur (North Arcot).

- 17. Globe University of Science, Kumakonam. Tamil Nadu.
- 18. St. John's University, Kishanattam, Kerala.
 - 19. National University, Nagpur.
- 20. United Nations University, Delhi.
 - 21. Vocational University, Delhi.
- 22. Uttar Pradesh Vishwavid-yalaya, Kos Kalan, Mathura, U.P.
- 23. Maharan a Pratap Shiksha Niketan Vishwavidyalaya, Pratap-garh, U.P.
- 24. Raja Arabic University, Nagpur.
- 25. Urdu Universty Motia Park, Bhopal.

Agitation by KVS Employees Association

- 639. SHRI SHIV CHARAN SINGH: Will the Minister of HU-MAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Joint Action Committee of Kendriya Vidyalaya Sangathan Association of Eoployees has announced its decision to resume its suspended second phase of agitation from 28th July, 1994.
- (b) if so, what are the details of 'he agitational programme;
- (c) whether the Minister has since held any bilateral negotiations his level as demanded; and
- (d) if so, the details thereof and if not, the reasons therefor '!

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND BEPTT. OF CULTURE) (KUMARI SELJA) ": (a) and (b) Kendriya Vidyalaya S angathan has informed that in a letter to the Commissioner, Kendriya Vidyalaya Sangathan, the Qommittee has threatened to go on agitation.

(c) and (d) Discussion book, place between the Commissioner Kendriya Vidyalaya Sangathan (KVS) and the representatives of the employees in February, 1994. On 1st April, 1994 Minister for Human Resource Development discussed the matter with two Members of Parliament. This was followed up at the level of Vice-Chairman, K.VS in detail with the Members of Parliament and Associations on 2-4-1994. As regard in consultations specific agreement of KVS for sixteen demands has been conveyed.

to Questions

Implementation of Justice Punnayya Committee Recommendation by Delhi University

- 640. SHRI V. NARAYANASAMY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :
- (a) when the Delhi University Teachers' Association is likely to take up the recommendation made by Justice Punnayya Committee with the University Grants Commission and Human Resource Development on the future policy for funding the institutions of higher education; and
- (b) by when it propose to implement those recommendations'?

DEPUTY MINISTER THE DEPUTY MINISTER
IN THE MINISTRY OF HUMAN
RESOURCE DEVELOPMENT
(DEPTT. OF EDUCATION AND
DEPTT. OF CULTURE) (KUMARI
SELJA): (a) and (b) According to the information furnished by the University Grants Commission, the Delhi University Teachers' Association has nothing to do with the implementation recommendations of Justice Punnayya Committee. The Commission broadly accepted recommendations of this Committee and has conveyed it to the Universities. However, for Delhi Colleges, the Commission has desired that the Committee may look into the problems of Delhi Colleges afresh.